

RATIFIED MINUTES OF MEETING No.11/17 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 30.08.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 11/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 was held on 30.08.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.: 23/11/80-ALC2/2016	Party Name: DAYCO VIKAS ENGINE SYSTEMS PVT. LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00296/AM17/	RLA File :05/23/040/00182/AM11/	Lic.No/Date:0510275970 28.10.2010	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 24.08.2016 for comments. Case is deferred to 11.10.2016.				

2	Case No.: 22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:11.10.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and				

Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization.NC decided to **send final reminder** to the firm to submit the requisite Essentiality Certificate from the Directorate General of Hydro Carbon for consideration of the case.

Case is deferred to 11.10.2016.

Case No.:3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:11.10.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization.NC decided to send final reminder to the firm to submit the requisite Essentiality Certificate from the Directorate General of Hydro Carbon for consideration of the case. Case is deferred to 11.10.2016.			

Case No.:2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Rejected
HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (38)/14-TSW (B) dated 04.01.2016) letter sent to them on 22.02.2016 through email followed by final reminder on 04.08.2016 also through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:11.10.2016
Decision: Shri Mustaq Multani, Director from the firm appeared before the Committee for 'Personal Hearing'. He explained about details of export and import items before the Committee. He was advised by the Committee to submit post hearing submissions for further examination. Case is deferred to 11.10.2016.			

Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:11.10.2016

Decision: The Committee noted that the firm's additional information dated 28.02.2016 has been sent to MSME on 10.05.2016 for comments. Case is deferred to 11.10.2016.

7	Case No.: 28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to DHI on 10.03.2016 for examination and comments. Case is deferred to 11.10.2016.			

8	Case No.: 9/19/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:11.10.2016
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization.NC decided to send final reminder to the firm to submit the requisite Essentiality Certificate from the Directorate General of Hydro Carbon for consideration of the case. Case is deferred to 11.10.2016.			

9	Case No.: 10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 29.01.2016 for examination and comments. Case is deferred to 11.10.2016.			

10	Case No.: 11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to MSME on 21.01.2016 for examination and comments. Case is deferred to 11.10.2016.			

11	Case No.: 15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
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HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 11.10.2016.			

Case No.:16/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
12 HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 11.10.2016.			

Case No.:19/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
13 HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 11.10.2016.			

Case No.:23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
14 HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:11.10.2016
Decision: The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 and additional reply dated 30.09.2015 also sent to C&PC on 09.10.2015 followed by reminder on 11.01.2016 for comments. Case is deferred 11.10. 2016.			

Case No.:16/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Approved
15 HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	
Decision: The Committee decided to ratify the norms based upon written recommendation of DRDO vide letter dated 22.07.2016 (copy to be sent to RA and firm). RA may take further necessary action accordingly.			

Case No.:56/2/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
16 HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for			

comments. Case is deferred to 11.10.2016.

17	Case No.: 61/2/80-ALC2/2016	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00064/AM17/	RLA File :09/24/040/00029/AM16/	Lic.No/Date:0910061907 21.04.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 11.10.2016.				

18	Case No.: 53/2/80-ALC2/2016	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00056/AM17/	RLA File :03/94/040/00060/AM16/	Lic.No/Date:0310795652 30.04.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for comments. Case is deferred to 11.10.2016.				

19	Case No.: 78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 11.10.2016.				

20	Case No.: 2/22/80-ALC2/2015	Party Name: PUSH-UP THREAD DIES PVT.LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00412/AM16/	RLA File :33/21/040/00008/AM16/	Lic.No/Date:3310030208 22.06.2015	Defer Date:11.10.2016
Decision: The Committee noted that RA and the firm has not sent hard copies of the application to DGFT HQ for consideration of the case despite reminder sent to them through email dated 27.06.2016 and decided to issue final reminder to forward hard copies of the application immediately failing which the case will be closed by DGFT HQ. Case is deferred to 11.10.2016.				

21	Case No.: 12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application dated 15.01.2016 has been sent to MSME (Chemical) on 26.04.2016 for comments. Case is deferred to 11.10.2016.				

22	Case No.: 3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:11.10.2016

Decision: The Committee noted that the firm's reply dated 09.01.2016 has been sent to MSME for examination and comments on 14.01.2016. Case is deferred to 11.10.2016.

23	Case No.:31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application dated 20.07.2015 has been sent to MSME (Chemical) on 24.06.2016 for comments. Case is deferred to 11.10.2016.				

24	Case No.:15/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00265/AM16/	RLA File :05/24/040/00199/AM16/	Lic.No/Date:0510395057 23.07.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's additional reply dated 03.12.2015 has been sent to C&PC on 28.12.2015 and firm's request dated 18.07.2016 for repeat bases also sent to C&PC on 10.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

25	Case No.:60/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00063/AM17/	RLA File :05/24/040/00196/AM16/	Lic.No/Date:0510395077 24.07.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's request dated 18.07.2016 for repeat bases also sent to C&PC on 10.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

26	Case No.:7/2/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Approved
	HQ File :01/80/050/00010/AM17/	RLA File :34/24/040/00321/AM15/	Lic.No/Date:3410041410 29.07.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME (Chemical) vide UO No. TL-12024/28/2016-GC and F-DCMSME-743 dated 21.07.2016 (copy to be sent to RA and firm). RA may take further necessary action accordingly.				

27	Case No.:83/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 11.10.2016.				

28	Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
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HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred 11.10.2016.			

Case No.:57/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
29 HQ File :01/80/050/00060/AM17/	RLA File :05/24/040/00297/AM16/	Lic.No/Date:0510395736 24.09.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for comments. Case is deferred to 11.10.2016.			

Case No.:1/2/80-ALC2/2016	Party Name: WIRTGEN INDIA PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
30 HQ File :01/80/050/00004/AM17/	RLA File :31/82/040/00132/AM16/	Lic.No/Date:3110065701 08.10.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide UO Note No.TL-13024/104/2016-MMM&A dated 06.07.2016) letter sent to them on 04.08.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.			

Case No.:2/16/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Closed
31 HQ File :01/80/050/00287/AM16/	RLA File :09/24/040/00388/AM16/	Lic.No/Date:0910062708 12.10.2015	
Decision: The Committee noted that the firm and the RA have not forwarded hard copies of the application despite reminders sent to them on 07.12.2015, 11.01.2016, 22.02.2016, 16.05.2016 and 24.06.2016 sent through email and decided to close the case. RA may take further necessary action accordingly.			

Case No.:79/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
32 HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 11.10.2016.			

Case No.:80/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
33 HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 11.10.2016.			

34	Case No.: 3/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:11.10.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO Note No.3 (55)/16-TSW (B) dated 09.06.2016) letter sent to them on 04.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.			

35	Case No.: 4/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00289/AM16/	RLA File :09/24/040/00398/AM16/	Lic.No/Date:0910062718 13.10.2015	Defer Date:11.10.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO Note No.3 (55)/16-TSW (B) dated 09.06.2016) letter sent to them on 04.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.			

36	Case No.: 5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:11.10.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO Note No.3 (55)/16-TSW (B) dated 09.06.2016) letter sent to them on 04.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.			

37	Case No.: 25/2/80-ALC2/2016	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to DEIT on 26.04.2016 for comments. Case is deferred to 11.10.2016.			

38	Case No.: 17/16/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00302/AM16/	RLA File :05/24/040/00305/AM16/	Lic.No/Date:0510396006 21.10.2015	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for comments. Case is deferred to 11.10.2016.			

39	Case No.: 19/16/80-ALC2/2015	Party Name: AZAD	Meet No/Date:11/80-	Status:
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	ENGINEERING PRIVATE LIMITED	ALC2/2016 30.08.2016	Deferred
HQ File :01/80/050/00304/AM16/	RLA File :09/24/040/00430/AM16/	Lic.No/Date:0910062807 30.10.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO Note No.3 (55)/16-TSW (B) dated 09.06.2016) letter sent to them on 04.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.			

	Case No.:4/2/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
40	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for comments. Case is deferred to 11.10.2016.				

	Case No.:81/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
41	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 11.10.2016.				

	Case No.:27/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	Defer Date:11.10.2016
Decision: The Committee noted that DIPP vide ID Note No.12/173/2016-TSW dated 30.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-				
42	Reply submitted by the firm vide letter dated 09/08/2016 has been perused. They have again submitted details which were received along with their application. As per these details, requirement of import items do not match with the details of components. Firm may, therefore, again be requested to submit the following information: 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 2. Total requirement of each raw material, export product wise, in a tabular form Case is deferred to 11.10.2016.			

	Case No.:2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
43	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date:11.10.2016

Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for comments. Case is deferred to 11.10.2016.

44	Case No.:14/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for comments. Case is deferred to 11.10.2016.				

45	Case No.:5/2/80-ALC2/2016	Party Name: BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00008/AM17/	RLA File :34/24/040/00217/AM16/	Lic.No/Date:3410041694 26.11.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's reply dated 19.08.2016 has been sent to DIPP on 29.08.2016 for comments. Case is deferred to 11.10.2016.				

46	Case No.:22/2/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00025/AM17/	RLA File :05/23/040/00352/AM16/	Lic.No/Date:0510396448 27.11.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.08.2016 for comments. Case is deferred to 11.10.2016.				

47	Case No.:26/2/80-ALC2/2016	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00029/AM17/	RLA File :05/23/040/00355/AM16/	Lic.No/Date:0510396449 27.11.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization.NC decided to send final reminder to the firm to submit the requisite Essentiality Certificate from the Directorate General of Hydro Carbon for consideration of the case. Case is deferred to 11.10.2016.				

48	Case No.:11/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00451/AM16/	RLA File :03/95/040/00621/AM16/	Lic.No/Date:0310800533 01.12.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to DRDO on 22.03.2016 for examination and comments. Case is deferred to 11.10.2016.				

49	Case No.: 58/2/80-ALC2/2016	Party Name: AGH ALTECH PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Approved
	HQ File :01/80/050/00061/AM17/	RLA File :05/23/040/00374/AM16/	Lic.No/Date:0510396480 02.12.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME (Chemical) vide UO No. TL-12024/27/2016-GC and F-DCMSME-730 dated 03.07.2016 (copy to be sent to RA and firm). RA may take further necessary action accordingly.				

50	Case No.: 15/2/80-ALC2/2016	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00018/AM17/	RLA File :05/23/040/00371/AM16/	Lic.No/Date:0510396524 04.12.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide UO Note No.TL-13024/99/2016-MMM&A dated 06.07.2016) letter sent to them on 04.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.				

51	Case No.: 103/2/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Approved
	HQ File :01/80/050/00106/AM17/	RLA File :04/24/040/00187/AM16/	Lic.No/Date:0410161362 07.12.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/51 dated 30.08.2016 as under:- - Quantities of import items at Sl. No. 1, 2, 5 to 14, 17 to 25 & 27 to 35 may be allowed on net to net basis with accountability clause. - Quantities of import items at Sl. No. 3, 4, 15, 16 & 26 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.				

52	Case No.: 24/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00027/AM17/	RLA File :05/24/040/00421/AM16/	Lic.No/Date:0510396625 16.12.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.				

53	Case No.: 31/2/80-ALC2/2016	Party Name: FLEET GASKETS INDIA PVT. LTD.,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Rejected
	HQ File :01/80/050/00034/AM17/	RLA File :05/23/040/00323/AM16/	Lic.No/Date:0510396627 16.12.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 24.06..2016 through email followed by final reminder on 04.08.2016 and decided to reject the case with				

direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

54	Case No.: 54/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00057/AM17/	RLA File :05/23/040/00394/AM16/	Lic.No/Date:0510396636 16.12.2015	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application is without information as per Para-II of Technical Details as mentioned at page 138 of Ayyat Niryat Forms with specific dia and thickness range of inputs and net content in Export Product and decided to ask the firm to furnish the same for examination and comments. Case is deferred to 11.10.2016				

55	Case No.: 18/2/80-ALC2/2016	Party Name: MULTI MAX ENGINEERING WORKS PVT.LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Approved
	HQ File :01/80/050/00021/AM17/	RLA File :05/24/040/00435/AM16/	Lic.No/Date:0510396656 17.12.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/55 dated 30.08.2016 as under:-				
- Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 11798 Kgs., 10990 Kgs. & 10381 Kgs. respectively. - Quantity of import item at Sl. No. 1 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 551 Kgs. inclusive of 13.6 % wastage after taking 20% recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 420 Kgs. inclusive of 18.3 % wastage after taking 20% recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 700 Kgs. inclusive of 15.5 % wastage after taking 20% recovery from scrap. - Quantity of import item at Sl. No. 4 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 527 Kgs. inclusive of 22 % wastage after taking 20% recovery from scrap. - Quantity of import item at Sl. No. 5 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 764 Kgs. inclusive of 15.2 % wastage after taking 20% recovery from scrap. - Quantity of import item at Sl. No. 6 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 536 Kgs. inclusive of 23.4 % wastage after taking 20% recovery from scrap. - Quantities of import items at Sl. No. 7, 8 & 9 may be allowed as 800 Nos. , 810 Nos. & 680 Nos. respectively on net to net basis.				
RA may take further necessary action accordingly.				

56	Case No.: 82/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date:11.10.2016

Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.

57	Case No.: 19/25/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	Defer Date:11.10.2016
Decision: The Committee noted that C&PC vide OM No.46011/25/2011-PC-II dated 09.06.2016 has provided comments. However, NC has pointed out that the name of the export product is not clear and also quantity mentioned in the AA is in numbers while in the comments it is mentioned in Kg. Therefore, as decided, NC asked the C&PC to clarify the above issues to facilitate fixation of norms in the case on 02.08.2016 through email. Case is deferred to 11.10.2016.				

58	Case No.: 78/2/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00081/AM17/	RLA File :31/83/040/00139/AM16/	Lic.No/Date:3110065842 01.01.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 04.08.2016 through email and decided send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.				

59	Case No.: 10/2/80-ALC2/2016	Party Name: TREFILERIES WIRE INDIA PVT LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00013/AM17/	RLA File :34/24/040/00251/AM16/	Lic.No/Date:3410041786 05.01.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 04.08.2016 through email and decided send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.				

60	Case No.: 71/2/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00074/AM17/	RLA File :31/83/040/00131/AM16/	Lic.No/Date:3110065849 05.01.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 04.08.2016 through email and decided send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.				

61	Case No.: 3/25/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00443/AM16/	RLA File :05/24/040/00487/AM16/	Lic.No/Date:0510397209 06.01.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's reply dated 26.05.2016 has been sent to C&PC on 03.06.2016				

for comments. Case is deferred to 11.10.2016.

62	Case No.: 95/2/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's reply dated 22.08.2016 has been sent to DIPP on 29.08.2016 for comments. Case is deferred to 11.10.2016.				

63	Case No.: 86/2/80-ALC2/2016	Party Name: EPE PROCESS FILTERS & ACCUMULATORS P.LTD.,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Approved
	HQ File :01/80/050/00089/AM17/	RLA File :09/24/040/00535/AM16/	Lic.No/Date:0910063120 11.01.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/63 dated 30.08.2016 as under:-				
- Net weight of export items at Sl. No. 1 to 10 may be specified as 3100 Kgs., 5000 Kgs., 7000 Kgs., 8000 Kgs., 18500 Kgs., 20000 Kgs., 26000 Kgs., 33500 Kgs., 41500 Kgs., & 62500 Kgs. respectively. - Words "of relevant thickness" may be suffixed with the description of import items at Sl No. 1 to 3, 5, 7, 9, 11, 13, 15 & 16. - Quantity of import item at Sl. No. 1 may be allowed as 3688 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 1 after taking recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 4838 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 2 after taking recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 7788 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 3 after taking recovery from scrap. - Quantity of import item at Sl. No. 5 may be allowed as 9263 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 4 after taking recovery from scrap. - Quantity of import item at Sl. No. 7 may be allowed as 11682 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 5 after taking recovery from scrap. - Quantity of import item at Sl. No. 9 may be allowed as 14986 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 6 after taking recovery from scrap. - Quantity of import item at Sl. No. 11 may be allowed as 19352 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 7 after taking recovery from scrap. - Quantity of import item at Sl. No. 13 may be allowed as 25370 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 8 after taking recovery from scrap. - Quantity of import item at Sl. No. 15 may be allowed as 48970 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 9 after taking recovery from scrap. - Quantity of import item at Sl. No. 16 may be allowed as 73396 Kgs. as 1.18 Kgs./Kg. content in export item at Sl. No. 10 after taking recovery from scrap. - Quantities of import items at Sl. No. 4, 6, 8, 10, 12 & 14 may be allowed as 5000 Nos. each on net to net basis with accountability clause in export items at Sl. No. 3, 4, 5, 6, 7 & 8 respectively.				
RA may take further necessary action accordingly.				

64	Case No.: 20/25/80-ALC2/2015	Party Name: KIRAN EXTRUSION MECHANICS	Meet No/Date:11/80-ALC2/2016	Status: Deferred
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	PVT.LTD.	30.08.2016	
HQ File :01/80/050/00460/AM16/	RLA File :06/24/040/00037/AM16/	Lic.No/Date:0610038301 13.01.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's reply dated 25.07.2016 has been sent to MSME on 01.08.2016 for comments. Case is deferred to 11.10.2016.			

Case No.:72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
65 HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 04.08.2016 through email and decided send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.			

Case No.:9/2/80-ALC2/2016	Party Name: DRC TECHNO	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Rejected
66 HQ File :01/80/050/00012/AM17/	RLA File :52/24/040/00073/AM16/	Lic.No/Date:5210041733 18.01.2016	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 24.06.2016 through email followed by final reminder on 04.08.2016 also through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.:3/22/80-ALC2/2015	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Closed
67 HQ File :01/80/050/00413/AM16/	RLA File :34/24/040/00262/AM16/	Lic.No/Date:3410041818 19.01.2016	
Decision: The Committee noted that hard copies of the application of the firm were not forwarded by the RA & Firm despite reminders on 06.04.2016, 12.05.2016, 24.06.2016 through email and final reminder sent to them on 04.08.2016 and decided to close the case . RA may take further necessary action accordingly.			

Case No.:4/25/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
68 HQ File :01/80/050/00444/AM16/	RLA File :05/24/040/00504/AM16/	Lic.No/Date:0510397355 19.01.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 07.03.2016 for examination and comments. Case is deferred to 11.10.2016.			

Case No.:65/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
69 HQ File :01/80/050/00068/AM17/	RLA File :05/23/040/00444/AM16/	Lic.No/Date:0510397374 20.01.2016	Defer Date:11.10.2016

Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.

70	Case No.:75/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00078/AM17/	RLA File :05/23/040/00442/AM16/	Lic.No/Date:0510397391 21.01.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.				

71	Case No.:85/2/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00088/AM17/	RLA File :08/24/040/00374/AM16/	Lic.No/Date:0810137083 27.01.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.				

72	Case No.:107/2/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Rejected
	HQ File :01/80/050/00110/AM17/	RLA File :04/24/040/00208/AM16/	Lic.No/Date:0410161553 27.01.2016	
Decision: The Committee noted that the firm has not replied to the deficiency letter dated 18.05.2016 sent through email followed by reminder dated 24.06.2000 and final reminder dated 04.08.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

73	Case No.:63/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00066/AM17/	RLA File :05/23/040/00459/AM16/	Lic.No/Date:0510397502 04.02.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application is without information as per Para-II of Technical Details as mentioned at page 138 of Ayyat Niryat Forms and decided to ask the firm to furnish the same for examination and comments. Case is deferred to 11.10.2016.				

74	Case No.:68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.				

75	Case No.:67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2016	Status: Deferred
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			30.08.2016	
	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.			
	Case No.:62/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
76	HQ File :01/80/050/00065/AM17/	RLA File :05/24/040/00551/AM16/	Lic.No/Date:0510397556 10.02.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.			
	Case No.:7/5/80-ALC2/2016	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
77	HQ File :01/80/050/00156/AM17/	RLA File :31/83/040/00163/AM16/	Lic.No/Date:3110066008 25.02.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 04.08.2016 through email and decided to send final reminder to the firm to decide to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.			
	Case No.:92/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
78	HQ File :01/80/050/00095/AM17/	RLA File :05/24/040/00591/AM16/	Lic.No/Date:0510397741 26.02.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.			
	Case No.:9/5/80-ALC2/2016	Party Name: MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
79	HQ File :01/80/050/00158/AM17/	RLA File :02/24/040/00201/AM16/	Lic.No/Date:0210206522 03.03.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application dated 25.07.2016 has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.			
	Case No.:88/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
80	HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 11.10.2016.			
81	Case No.:99/2/80-ALC2/2016	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:11/80-ALC2/2016	Status: Approved

		30.08.2016	
HQ File :01/80/050/00102/AM17/	RLA File :03/95/040/00786/AM16/	Lic.No/Date:0310803239 11.03.2016	
Decision: The Committee decided to ratify the norms on repeat basis with AA No.3010760909 dated 11.03.2016 as requested by the firm vide their letter dated 18.07.2016 Copy to be sent the firm & RA). RA may take further necessary action accordingly.			

Case No.:1/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
HQ File :01/80/050/00150/AM17/	RLA File :04/24/040/00259/AM16/	Lic.No/Date:0410161726 18.03.2016	Defer Date:11.10.2016
82	Decision: The Committee noted that DHI vide UO No. Nil dated 29.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- (1) Catalogue of Export Product. (2) Information as per Para II of Technical Details given at page 138 of Ayyat Niryat Forms. Case is deferred to 11.10.2016.		

Case No.:2/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
HQ File :01/80/050/00151/AM17/	RLA File :04/24/040/00253/AM16/	Lic.No/Date:0410161725 18.03.2016	Defer Date:11.10.2016
83	Decision: The Committee noted that DHI vide UO No. Nil dated 29.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- (1) Catalogue of Export Product. Information as per Para II of Technical Details given at page 138 of Ayyat Niryat Forms. Case is deferred to 11.10.2016.		

Case No.:3/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
HQ File :01/80/050/00152/AM17/	RLA File :04/24/040/00254/AM16/	Lic.No/Date:0410161719 18.03.2016	Defer Date:11.10.2016
84	Decision: The Committee noted that DHI vide UO No. Nil dated 29.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- (1) Catalogue of Export Product. (2) Information as per Para II of Technical Details given at page 138 of Ayyat Niryat Forms.. Case is deferred to 11.10.2016.		

Case No.:4/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Deferred
HQ File :01/80/050/00153/AM17/	RLA File :04/24/040/00251/AM16/	Lic.No/Date:0410161723 18.03.2016	Defer Date:11.10.2016
85	Decision: The Committee noted that DHI vide UO No. Nil dated 29.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- (1) Catalogue of Export Product.		

(2) Information as per Para II of Technical Details given at page 138 of Ayyat Niryat Forms.

Case is deferred to 11.10.2016.

86	Case No.: 10/5/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00159/AM17/	RLA File :11/24/040/00010/AM16/	Lic.No/Date:1110028195 18.03.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's additional information dated 14.07.2016 sent to DHI on 15.07.2016 for examination and comments. Case is deferred to 11.10.2016.				

87	Case No.: 8/5/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00157/AM17/	RLA File :05/24/040/00614/AM16/	Lic.No/Date:0510397996 21.03.2016	Defer Date:11.10.2016
Decision: The Committee noted that RA & Firm were requested to send 4 sets of application for consideration of the case on 24.06.2016 through email followed by reminder on 04.08.2016 and decided to send final reminder to send hard copies of the application immediately failing which the case will be closed.				
Case is deferred to 11.10.2016.				

88	Case No.: 5/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00154/AM17/	RLA File :04/24/040/00252/AM16/	Lic.No/Date:0410161748 23.03.2016	Defer Date:11.10.2016
Decision: The Committee noted that DHI vide UO No. Nil dated 29.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- (1) Catalogue of Export Product. (2) Information as per Para II of Technical Details given at page 138 of Ayyat Niryat Forms.				
Case is deferred to 11.10.2016.				

89	Case No.: 96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date:11.10.2016
Decision: The Committee noted that RA & Firm were requested to send 4 sets of application for consideration of the case on 04.08.2016 through email and decided to send final reminder to them to send hard copies of the application immediately failing which the case will be closed. Case is deferred to 11.10.2016.				

90	Case No.: 100/2/80-ALC2/2016	Party Name: AQUASUB ENGINEERING	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Closed
	HQ File :01/80/050/00103/AM17/	RLA File :32/24/040/00044/AM16/	Lic. No/Date:3210077864 13.04.2016	
Decision: The Committee noted that RA vide letter No.32/24/040/044/AM16 & 32/24/040/042/AM16 dated				

17.08.2016 has informed that the above mentioned AA has been issued on repeat basis as per Para 4.12(iv & vi) of HBP 2015-20 and accordingly decided to close the case.
RA may take further necessary action accordingly.

91	Case No.: 101/2/80-ALC2/2016	Party Name: AQUASUB ENGINEERING	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Closed
	HQ File :01/80/050/00104/AM17/	RLA File :32/24/040/00042/AM16/	Lic.No/Date:3210077866 13.04.2016	
Decision: The Committee noted that RA vide letter No.32/24/040/044/AM16 & 32/24/040/042/AM16 dated 17.08.2016 has informed that the above mentioned AA has been issued on repeat basis as per Para 4.12(iv & vi) of HBP 2015-20 and accordingly decided to close the case. RA may take further necessary action accordingly.				

92	Case No.: 42/11/80-ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date:11.10.2016
Decision: The Committee decided to remind RA & Firm to send 4 sets of application for consideration of the case for consideration of the case. Case is deferred to 11.10.2016.				

93	Case No.: 43/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date:11.10.2016
Decision: The Committee decided to remind RA & Firm to send 4 sets of application for consideration of the case for consideration of the case. Case is deferred to 11.10.2016.				

94	Case No.: 6/5/80-ALC2/2016	Party Name: ALPINE COILS LLP	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00155/AM17/	RLA File :04/24/040/00022/AM17/	Lic.No/Date:0410161893 10.05.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 04.08.2016 through email and decided to send final reminder to the firm to decide to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 11.10.2016.				

95	Case No.: 22/11/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00295/AM17/	RLA File :05/24/040/00034/AM17/	Lic.No/Date:0510398565 19.05.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

96	Case No.: 24/11/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Approved
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HQ File :01/80/050/00297/AM17/	RLA File :05/24/040/00081/AM17/	Lic.No/Date:0510398616 25.05.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/96 dated 30.08.2016 as under:- 1. Net weight of export product may be specified as 1047.6 Kgs. 2. Quantity of import item may be allowed as 4399.9 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.			

	Case No.:33/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
97	HQ File :01/80/050/00306/AM17/	RLA File :09/24/040/00069/AM17/	Lic.No/Date:0910063687 26.05.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

	Case No.:27/11/80-ALC2/2016	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
98	HQ File :01/80/050/00300/AM17/	RLA File :05/23/040/00086/AM17/	Lic.No/Date:0510398668 30.05.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

	Case No.:1/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
99	HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Defer Date:11.10.2016
Decision: The Committee decided to remind RA & Firm to send 4 sets of application for consideration of the case for consideration of the case. Case is deferred to 11.10.2016.				

	Case No.:2/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
100	HQ File :01/80/050/00275/AM17/	RLA File :34/24/040/00280/AM16/	Lic.No/Date:3410042228 01.06.2016	Defer Date:11.10.2016
Decision: The Committee decided to remind RA & Firm to send 4 sets of application for consideration of the case for consideration of the case. Case is deferred to 11.10.2016.				

	Case No.:3/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
101	HQ File :01/80/050/00276/AM17/	RLA File :34/24/040/00312/AM16/	Lic.No/Date:3410042230 01.06.2016	Defer Date:11.10.2016
Decision: The Committee decided to remind RA & Firm to send 4 sets of application for consideration of the case for consideration of the case. Case is deferred to 11.10.2016.				

102	Case No.: 26/11/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00299/AM17/	RLA File :05/23/040/00101/AM17/	Lic.No/Date:0510398701 01.06.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

103	Case No.: 29/11/80-ALC2/2016	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00302/AM17/	RLA File :05/23/040/00044/AM17/	Lic.No/Date:0510398712 02.06.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm has not submitted essentiality certificate from the Directorate General of Hydro Carbon as their supply is to the Petroleum Exploration field and decided to ask the firm to furnish the same for consideration of their case. Case is deferred to 11.10.2016.				

104	Case No.: 34/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00307/AM17/	RLA File :09/24/040/00038/AM17/	Lic.No/Date:0910063740 03.06.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

105	Case No.: 37/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00310/AM17/	RLA File :09/24/040/00037/AM17/	Lic.No/Date:0910063741 03.06.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

106	Case No.: 1/8/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00253/AM17/	RLA File :04/24/040/00044/AM17/	Lic.No/Date:0410162024 08.06.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 15.07.2016 for examination and comments. Case is deferred to 11.10.2016.				

107	Case No.: 32/11/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00305/AM17/	RLA File :05/23/040/00112/AM17/	Lic.No/Date:0510398746 08.06.2016	Defer Date:11.10.2016

Decision: The Committee noted that DIPP vide ID No.12/173/2016-TSW/107 dated 30.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.
2. Quantity of import items at Sl. No. 2 in meters also in addition to its weight.

Case is deferred to 11.10.2016.

108	Case No.: 31/11/80-ALC2/2016	Party Name: ASCENT TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00304/AM17/	RLA File :05/23/040/00099/AM17/	Lic.No/Date:0510398761 09.06.2016	Defer Date:11.10.2016
	Decision: The Committee noted that DIPP vide ID No.12/173/2016-TSW/108 dated 30.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3 of Standard Deficiency Format 2. Difference in export item and import items with details of manufacturing operations on import items, if any. 3. Details/name of import item at Sl. No. 2 and its use in the export item. 4. Details of any other inputs in export item, imported or indigenous, if any with value thereof. Case is deferred to 11.10.2016.			

109	Case No.: 35/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00308/AM17/	RLA File :09/24/040/00105/AM17/	Lic.No/Date:0910063787 09.06.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.			

110	Case No.: 36/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00309/AM17/	RLA File :09/24/040/00120/AM17/	Lic.No/Date:0910063786 09.06.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.			

111	Case No.: 25/11/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00298/AM17/	RLA File :05/23/040/00149/AM17/	Lic.No/Date:0510398883 22.06.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.			

112	Case No.: 28/11/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
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HQ File :01/80/050/00301/AM17/	RLA File :05/23/040/00126/AM17/	Lic.No/Date:0510398879 22.06.2016	Defer Date:11.10.2016
Decision: The Committee noted that DIPP vide ID No.12/173/2016-TSW/112 dated 30.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- - Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. - Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 4 to 6) supported by overlay areas and thicknesses.			
Case is deferred to 11.10.2016.			

113	Case No.:5/11/80-ALC2/2016	Party Name: DAMPER TECHNOLOGY INDIA PVT LTD,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00278/AM17/	RLA File :32/24/040/00008/AM17/	Lic.No/Date:3210077919 23.06.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

114	Case No.:4/11/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00277/AM17/	RLA File :34/24/040/00069/AM17/	Lic.No/Date:3410042304 24.06.2016	Defer Date:11.10.2016
Decision: The Committee decided to remind RA & Firm to send 4 sets of application for consideration of the case for consideration of the case. Case is deferred to 11.10.2016.				

115	Case No.:6/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00279/AM17/	RLA File :53/24/040/00008/AM17/	Lic.No/Date:5310019065 27.06.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

116	Case No.:7/11/80-ALC2/2016	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Closed
	HQ File :01/80/050/00280/AM17/	RLA File :03/95/040/00276/AM17/	Lic.No/Date:0310805864 01.07.2016	
Decision: The Committee noted that RA vide letter No.03/95/040/276/AM17/287 dated 01.07.2016 has informed that the above mentioned AA has been issued on repeat basis as per Para 4.7.1 & 4.7.2 of HBP (Vol.I) and accordingly decided to close the case. RA may take further necessary action accordingly.				

117	Case No.:8/11/80-ALC2/2016	Party Name: VENTILLI VALVES INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Closed
	HQ File	RLA File	Lic.No/Date:0310805865	

	:01/80/050/00281/AM17/	:03/95/040/00265/AM17/	01.07.2016	
	Decision: The Committee noted that RA vide letter No.03/95/040/265/AM17/287 dated 01.07.2016 has informed that the above mentioned AA has been issued on repeat basis as per Para 4.7.1 & 4.7.2 of HBP (Vol.I) and accordingly decided to close the case. RA may take further necessary action accordingly.			
	Case No.:9/11/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Closed
118	HQ File :01/80/050/00282/AM17/	RLA File :03/95/040/00121/AM17/	Lic.No/Date:0310805854 01.07.2016	
	Decision: The Committee noted that RA vide letter No.03/95/040/121/AM17/287 dated 01.07.2016 has informed that the above mentioned AA has been issued on repeat basis as per Para 4.7.1 & 4.7.2 of HBP (Vol.I) and accordingly decided to close the case. RA may take further necessary action accordingly.			

	Case No.:15/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
119	HQ File :01/80/050/00288/AM17/	RLA File :03/95/040/00110/AM17/	Lic.No/Date:0310805866 01.07.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.			

	Case No.:13/11/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Approved
	HQ File :01/80/050/00286/AM17/	RLA File :03/95/040/00152/AM17/	Lic.No/Date:0310805913 04.07.2016	
120	Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/120 dated 30.08.2016 as under:- - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 4095 Kgs. as 1.05 Kgs./Kg. content in the export item. - Words "Thickness: 0.345mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 4815.36 Kgs. as 1.76 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap. - Words "Thickness: 0.335mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 4144.8 Kgs. as 1.76 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap. RA may take further necessary action accordingly.			

	Case No.:14/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
121	HQ File :01/80/050/00287/AM17/	RLA File :03/95/040/00207/AM17/	Lic.No/Date:0310805910 04.07.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for			

examination and comments. Case is deferred to 11.10.2016.

122	Case No.:17/11/80-ALC2/2016	Party Name: EURO LABS	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00290/AM17/	RLA File :03/94/040/00128/AM17/	Lic.No/Date:0310805902 04.07.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

123	Case No.:30/11/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00303/AM17/	RLA File :05/23/040/00178/AM17/	Lic.No/Date:0510398981 04.07.2016	Defer Date:11.10.2016
Decision: The Committee noted that DIPP vide ID No.12/173/2016-TSW/123 dated 30.08.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-				
1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format. 2. Quantities of import items at Sl. No. 2 to 4, 7 to 9, 17, 18 & 21 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 19 in meters also in addition to its weight. 4. Difference in export item at Sl. No. 2 and import item at Sl. No. 30 with use of this import item. 5. Use of import item at Sl. No. 23 in the export items and justification/basis for its quantity.				
Case is deferred to 11.10.2016.				

124	Case No.:16/11/80-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00289/AM17/	RLA File :03/95/040/00882/AM16/	Lic.No/Date:0310806089 11.07.2016	Defer Date:11.10.2016
Decision : The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

125	Case No.:20/11/80-ALC2/2016	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00293/AM17/	RLA File :03/94/040/00281/AM17/	Lic.No/Date:0310806071 11.07.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.				

126	Case No.:38/11/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Defer Date:11.10.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016				

	for examination and comments. Case is deferred to 11.10.2016.
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	Case No.:18/11/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
127	HQ File :01/80/050/00291/AM17/	RLA File :03/94/040/00284/AM17/	Lic.No/Date:0310806250 14.07.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to DEIT on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.			

	Case No.:21/11/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Approved
	HQ File :01/80/050/00294/AM17/	RLA File :02/24/040/00066/AM17/	Lic.No/Date:0210206837 15.07.2016	
128	Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/128 dated 30.08.2016 as under:- Advance Authorization may be ratified on repeat basis as per their Advance Authorization No. 0210204923 dated 05.09.2014 as under: 1. Total net of export products may be specified as 185.913 MT. 2. Quantities of import items at Sl. No. 1 to 7 may be allowed on net to net basis with accountability clause. 3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 8, 9 & 11. 4. Quantity of import item at Sl. No. 8 may be allowed as applied for i.e. 4284 Kgs. inclusive of 0.5 % wastage as claimed by the firm. 5. Quantity of import item at Sl. No. 9 may be allowed as 21000 Kgs. as 1.02 Kgs./Kg. content in the export product. 6. Quantities of import items at Sl. No. 10 & 11 may be allowed as 1.02 Kgs./Kg. content in the export product. RA may take further necessary action accordingly.			

	Case No.:19/11/80-ALC2/2016	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Approved
	HQ File :01/80/050/00292/AM17/	RLA File :03/94/040/00303/AM17/	Lic.No/Date:0310806336 18.07.2016	
129	Decision: The Committee decided to ratify the norms based upon the letter of the applicant dated 26.08.2016 sent through email on 28.08.2016 and recommendation of DHI vide UO No. Nil dated 30.08.2016 as under (copy of the letter to be sent to the firm & RA):- 1. Description of Export Product may be amended as requested by the firm containing 663 MT of Seamless Steel Pipes and 44 MT of Pipe Fittings. Total weight of the Export Product = 750 MT. 2. Quantity of Import item at Sl. No. 1 and 2 may be allowed as applied for (Item No. 1= 666 MT and Item No.2=44 MT). RA may take further necessary action accordingly.			

130	Case No.: 40/11/80-ALC2/2016	Party Name: MITSUBISHI HEAVY INDUSTRIES-VST DIESEL ENGINES PVT	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Approved
	HQ File :01/80/050/00313/AM17/	RLA File :07/24/040/00138/AM17/	Lic.No/Date:0710110112 18.07.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DHI dated 29.08.2016 under GN-4 for engineering product. RA may take further necessary action accordingly.			

131	Case No.: 11/11/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Closed
	HQ File :01/80/050/00284/AM17/	RLA File :03/95/040/00317/AM17/	Lic.No/Date:0310806384 19.07.2016	
	Decision: The Committee noted that RA vide letter No.03/95/040/00317/AM17/287 dated 19.07.2016 has informed that the above mentioned AA has been issued on repeat basis as per Para 4.7.1 & 4.7.2 of HBP (Vol.I) and accordingly decided to close the case. RA may take further necessary action accordingly.			

132	Case No.: 12/11/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Approved
	HQ File :01/80/050/00285/AM17/	RLA File :03/95/040/00319/AM17/	Lic.No/Date:0310806385 19.07.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/132 dated 30.08.2016 as under:- - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5358.15 Kgs. as 1.05 Kgs./Kg. content in the export item. - Words "Thickness: 0.345mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 5676.2 Kgs. as 1.76 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap. - Words "Thickness: 0.335mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 1951 Kgs. as 1.77 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap. RA may take further necessary action accordingly.			

133	Case No.: 10/11/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:11/80- ALC2/2016 30.08.2016	Status: Closed
	HQ File :01/80/050/00283/AM17/	RLA File :03/95/040/00328/AM17/	Lic.No/Date:0310806431 21.07.2016	
	Decision: The Committee noted that RA vide letter No.03/95/040/00328/AM17/287 dated 21.07.2016 has informed that the above mentioned AA has been issued on repeat basis as per Para 4.7.1 & 4.7.2 of HBP (Vol.I) and accordingly decided to close the case. RA may take further necessary action accordingly.			

134	Case No.: 39/11/80-ALC2/2016	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Approved
	HQ File :01/80/050/00312/AM17/	RLA File :31/83/040/00048/AM17/	Lic.No/Date:3110066265 21.07.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/134 dated 30.08.2016 as under:- 1. Import items from Sl. No. 1, 6 to 38, 46 to 72, 78 to 100, 103 to 108, 110 to 115, 117 to 129, 131 to 140, 142 to 161 & 163 to 172 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 2 to 5, 39 to 45, 73 to 77, 101, 102, 109, 116, 130, 141 & 162 may be allowed as 1.02 mtr./mtr. content in the export items as claimed by the firm. RA may take further necessary action accordingly.			

135	Case No.: 41/11/80-ALC2/2016	Party Name: PARITA STEEL PRODUCTS	Meet No/Date:11/80-ALC2/2016 30.08.2016	Status: Deferred
	HQ File :01/80/050/00314/AM17/	RLA File :52/24/040/00028/AM17/	Lic.No/Date:5210041970 25.07.2016	Defer Date:11.10.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 11.10.2016.			

S.No.291

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/DE S.I	Lic. No. & date
Meeting No.11/17		RA.F.No.31/83/040/00231/AM14	3110062832 dt.26.02.2014
Date: 30.08.2016		Request for revision of norms	

Decision: The Committee noted that firm's reply dated 26.11.2015 has been sent to C&PC on 09.12.2015 for examination and comments. Case is deferred to 11.10.2016.

S.No.292

Case No. A/R-41	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00016/AM14/DE S.I	Lic. No. & date
Meeting No.11/17		RA.F.No.07/24/040/00452/AM13	0710093506 dt.01.02.2013
Date: 30.08.2016		Request for fixation of norms	

Decision: The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee also noted that the firm has submitted a copy of the EPCG licence vide its reply dated 16.11.2015. The Committee decided to deliberate further on it.

Case is deferred to 11.10.2016.

S.No.293

Case No. A/R-89	M/s. Freedom Ophthalmic Pvt. Ltd., Hosur	HQF.No.01/80/050/00525/AM15/DE S.I	Lic. No. & date
Meeting No.11/17		RA.F.No.04/24/040/00232/AM15	0410159832 dt.03.12.2014
Date: 30.08.2016		Request for amendment of norms	

Decision: The Committee noted that firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015, followed by reminder on 23.10.2015 and 11.01.2016 to expedite their comments and decided to **remind C&PC again to expedite comments**. Case is deferred to 11.10.2016.

S.No.294

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DE S.I	Lic. No. & date
Meeting No.11/17		RA.F.No.53/21/040/00002/AM10	5310008377 dt.28.05.2009
Date: 30.08.2016		Request for fixation of norms	

Decision: The Committee noted that firm's reply dated 02.01.2016 has been sent to C&PC on 06.01.2016 for comments and decided to await comments. Case is deferred to 11.10.2016.

S.No.295

Case No. A/R-153	M/s. ISGEC Heavy Engineering Ltd., Yamunnagar	HQF.No.01/80/050/00102/AM16/DE S.I	Lic. No. & date
Meeting No.11/17		RA.F.No.05/23/040/00534/AM15	0510393476 dt.04.03.2015
Date: 30.08.2016		Request for revision of norm at import item No.1.	

Decision: The Committee noted that the firm's request dated 17.09.2015 has been sent to DHI on 22.01.2016 for comments. Case is deferred to 11.10.2016.

S.No.296

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd., Mumbai	HQF.No.01/80/050/00489/AM15/DE S.I	Lic. No. & date
Meeting No.11/17		RA.F.No.03/95/040/00564/AM15	0310790197 dt.13.10.2014
Date: 30.08.2016		Request for fixation of norm	

Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DIT on 22.01.2016 for comments. Case is deferred to 11.10.2016.

S.No.297

Case No. A/R-11	M/s. ISGEC Heavy Engineering Ltd., Noida, Uttar Pradesh	HQF.No.01/80/050/00358/AM16/DE S.I	Lic. No. & date
Meeting No.11/17		RA.F.No.05/23/040/00237/AM16	0510395598 dt.14.09.2015
Date: 30.08.2016		Request for revision of norms	

Decision: The Committee noted that the firm's request dated 21.03.2016 has been sent to DHI on 28.04.2016 for comments. Case is deferred to 11.10.2016.

S.No.298

Case No. A/R-15	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00170/AM13/DE S.I	Lic. No. & date
Meeting No.11/17		RA.F.No.03/95/040/00078/AM13	0310697184 dt.01.06.2012
Date: 30.08.2016		Request for revision/amendment of norms	

Decision: The Committee decided to **modify the norms** based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/15-A/R dated 30.08.2016 as under for the purpose of regularization of the above mentioned AA:-

1. As firm has now submitted calculation details for weld overlay and calculations for welding consumables required for welding, quantities of import items at Sl. No. 12, 13, 14 & 15 may be modified as 4600 Kgs., 2795 Kgs., 9845 Kgs. & 14445 Kgs. respectively.

RA may take further necessary action accordingly.

S.No.299

Case No. A/R-16	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00197/AM15/DE S.I	Lic. No. & date
Meeting No.11/17		RA.F.No.03/95/040/00034/AM15	0310783663 dt.30.05.2014
Date: 30.08.2016		Request for revision of norms	

Decision: The Committee decided to **modify the norms** based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/16-A/R dated 30.08.2016 as under for the purpose of regularization of the above mentioned AA:-

1. Net weight of export items at Sl. No. 1 & 2 may be modified as 25.633 MT each.
2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export products.
3. Quantity of import item at Sl. No. 1 may be reduced as 48863 Kgs. and the same may be allowed as 1.03 Kgs./kg. content in the export products as claimed by the firm.
4. Import items at Sl. No. 2 & 3 put together may be allowed upto 2 % of FOB value of exports.

RA may take further necessary action accordingly.

S.No.300

Case No. A/R-17	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00288/AM12/DES. I	Lic. No. & date 0310649471 dt.19.08.2011
Meeting No.11/17		RA.F.No.03/95/040/00346/AM12	
Date: 30.08.2016		Request for amendment of norms	

Decision: The Committee noted that the firm vide their letter dated 13.06.2016 has intimated that they have withdrawn their application for amendment in ratified norms and accordingly decided to close the case.

RA may take further necessary action accordingly.

S.No.301

Case No. A/R-67	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00393/AM14/DES.I	Lic. No. & date 0310755439 dt.25.10.2013
Meeting No.11/17		RA.F.No.03/95/040/00540/AM14	
Date: 30.08.2016		Request for increase in quantity of Sl. No. 1 of norms	

Decision: The Committee decided to **modify the norms** based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/67-A/R dated 30.08.2016 as under for the purpose of regularization of the above mentioned AA:-

1. Quantity of import item at Sl. No. 1 (Alloy Steel Plates) may be allowed as 4006442 Kgs. as 1.217 Kgs./Kg. content in export products after taking actual recovery of 15 % from scarp.

RA may take further necessary action accordingly.

S.No.302

Case No. A/R-69	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00173/AM14/DES.I	Lic. No. & date 0310736870 dt.06.06.2013
Meeting No.11/17		RA.F.No.03/95/040/00184/AM14	
Date: 30.08.2016		Request revision of norms	

Decision: The Committee decided to **modify the norms** based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/69-A/R dated 30.08.2016 as under for the purpose of regularization of the above mentioned AA:-

1. Net empty weight of export products may be increased to 3381.695 MT.
2. Quantity of import item at Sl. No. 1 may be allowed as 2619585 Kgs. as 1.153 Kgs./Kg. content in export products after taking actual recovery of 15 % from scarp.
3. Quantity of import item at Sl. No. 2 may be allowed as 61575 Kgs inclusive of 1.67 % wastage as claimed by the firm.
4. Quantity of import item at Sl. No. 4 may be allowed as 4 Nos.(1160 Kgs.) on net to net basis.
5. Quantities of import items at Sl. No. 5, 6 & 7 (welding Consumables) may be allowed as 69814 Kgs. , 68571 Kgs. & 68571 Kgs. respectively.

6. Quantity of import item at Sl. No. 8 may be allowed as 27029 Litres inclusive of 10 % wastage.
7. Quantity of import item at Sl. No.10 may be allowed as 24.59 Meters (10.426 MT) inclusive of a wastage of 2 %.

RA may take further necessary action accordingly

S.No.303

Case No. A/R-70	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00090/AM13/DES.I	Lic. No. & date 0310689351 dt.02.04.2012
Meeting No.11/17		RA.F.No.03/95/040/01052/AM12	
Date: 30.08.2016		Request revision of norms	

Decision: The Committee decided to **modify the norms** based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/70-A/R dated 30.08.2016 as under for the purpose of regularization of the above mentioned AA:-

1. Net Fabricated weights of export products at Sl. No. 1 to 5 may be increased to 410.54 MT, 210.48 MT, 786.885 MT, 111 MT & 73.1 MT respectively.
2. Quantity of import item at Sl. No. 2 may be allowed as 115262 Kgs. as 1.516 Kgs./Kg. content in export products after taking actual recovery of 15 % from scarp.
3. Quantity of import item at Sl. No. 3 may be allowed as 726329 Kgs. as 1.092 Kgs./Kg. content in export products after taking actual recovery of 6.5 % from scarp.
4. Quantity of import item at Sl. No. 4 may be allowed as 7732 Kgs. inclusive of 1.33 % wastage as claimed by the firm.

RA may take further necessary action accordingly.

S.No.304

Case No. A/R-71	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00149/AM14/DES.I	Lic. No. & date 0310734097 dt.13.05.2013
Meeting No.11/17		RA.F.No.03/95/040/00055/AM14	
Date: 30.08.2016		Request revision of norms	

Decision: The Committee decided to **modify the norms** based upon written recommendation of DIPP vide ID No. 12/173/2016-TSW/71-A/R dated 30.08.2016 as under for the purpose of regularization of the above mentioned AA:-

1. Net empty weight of export products may be modified as 3364.78 MT.
2. Quantity of import item at Sl. No. 1 may be allowed as 2648402 Kgs. as 1.167 Kgs./Kg. content in export products after taking actual recovery of 15 % from scarp.
3. Quantity of import item at Sl. No. 2 may be allowed as 61574 Kgs inclusive of 1.67 % wastage as claimed by the firm.
4. Quantity of import item at Sl. No. 4 may be allowed as 4 Nos.(1160 Kgs.) on net to net basis.
5. Quantities of import items at Sl. No. 5, 6 & 7 (welding Consumables) may be allowed as 50312 Kgs. , 84143 Kgs. & 82501 Kgs. respectively.

RA may take further necessary action accordingly.


HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.305

Case No. A/R-73	M/s. Kineco Private Limited, Goa	HQF.No.01/80/050/00133/AM11/DES. I	Lic. No. & date
Meeting No.11/17		RA.F.No.17/24/040/00028/AM10 RA.F.No.17/24/040/00017/AM11 RA.F.No.17/24/040/00055/AM10 RA.F.No.17/24/040/00008/AM11 RA.F.No.17/24/040/00004/AM11	i) 1710002815 dt.08.10.2009 ii) 1710003514 dt.30.09.2010 iii) 1710003301 dt.28.04.2010 iv) 1710003421 dt.27.07.2010
Date: 30.08.2016		Request fixation/modification /amendment of norms	v) 1710003338 dt.21.05.2010

Decision: The Committee noted that the firm's request has been sent to DHI on 25.07.2016 for comments.

Case is deferred to 11.10.2016.

S.No.306

Case No. A/R-74	M/s. Atlas Copco (India) Ltd., Mumbai	HQF.No.01/80/050/00028/AM07/DES.I	Lic. No. & date
Meeting No.11/17		RA.F.No.03/94/040/01051/AM06	0310375354 dt.10.04.2006
Date: 30.08.2016		Request fixation of norms	

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 04.08.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 11.10.2016.

S.No.307

Case No. A/R-83	M/s. Precision Electronics Ltd., New Delhi	HQF.No.01/80/050/00034/AM15/DES. I	Lic. No. & date
Meeting No.11/17		RA.F.No.05/24/040/00338/AM14	0510373913 dt.18.12.2013
Date: 30.08.2016		Request for fixation of norms	

Decision: The Committee decided to ratify the norms based upon written recommendation of DEIT vide ID No. 17(1)/2014-IPHW dated 19.04.2016 (copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.308

Case No. A/R-84	M/s. Birla Furukawa Fibre Optics Pvt. Ltd., Goa	HQF.No.01/80/050/00361/AM16/DES. I	Lic. No. & date
Meeting No.11/17		RA.F.No.17/24/040/00043/AM16	1710006165
Date: 30.08.2016		Request for fixation of norms	dt.27.08.2015

Decision: The Committee noted that the firm's request has been sent to DEIT on 26.08.2016 for comments.

Case is deferred to 11.10.2016.

S.No.309

Case No. A/R-85	M/s. Birla Furukawa Fibre Optics Pvt. Ltd., Goa	HQF.No.01/80/050/00347/AM16/DES. I	Lic. No. & date
Meeting No.11/17		RA.F.No.17/24/040/00033/AM16	1710006162
Date: 30.08.2016		Request for fixation of norms	dt.11.08.2015

Decision: The Committee noted that the firm's request has been sent to DEIT on 26.08.2016 for comments.

Case is deferred to 11.10.2016.

S.No.310

Case No. A/R-86	M/s. Birla Furukawa Fibre Optics Pvt. Ltd., Goa	HQF.No.01/80/050/00350/AM16/DES. I	Lic. No. & date
Meeting No.11/17		RA.F.No.17/24/040/00019/AM16	1710006132
Date: 30.08.2016		Request for fixation of norms	dt.22.06.2015

Decision: The Committee noted that the firm's request has been sent to DEIT on 26.08.2016 for comments.

Case is deferred to 11.10.2016.

S.No.311

Case No. A/R-87	M/s. Doowon Automotive Systems India Pvt. Ltd., Kanchipuram	HQF.No.01/80/050/00051/AM15/DES. I	Lic. No. & date
Meeting No.11/17		RA.F.No.04/24/040/00287/AM14	0410156226
Date: 30.08.2016		Request for revision of norms	Dt.14.03.2014

Decision: The Committee noted that the firm's request has been sent to DHI on 26.08.2016 for comments.

Case is deferred to 11.10.2016.

S.No.312

Case No. A/R-88	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00059/AM12/DES.I	Lic. No. & date 0310630441 dt.10.05.2011
Meeting No.11/17		RA.F.No.03/95/040/00090/AM12	
Date: 30.08.2016		Request for amendment of norms	

Decision: The Committee noted that the firm's request has been sent to DHI on 26.08.2016 for comments.

Case is deferred to 11.10.2016.

S.No.313

Case No. A/R-89	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/01664/AM09/DES.I	Lic. No. & date 0310501993 dt.09.01.2009
Meeting No.11/17		RA.F.No.03/95/040/00828/AM09	
Date: 30.08.2016		For correction of export weight of norms	

Decision: The Committee noted that the firm's request has been sent to DHI on 26.08.2016 for comments.

Case is deferred to 11.10.2016.

S.No.314

Case No. A/R-90	M/s. GKN Sinter Metals Pvt. Ltd., Pune	HQF.No.01/60/162/00317/AM16/	Lic. No. & date 3110002492 dt.10.11.2001
Meeting No.11/17		RA.F.No.31/80/039/00001/AM01	
Date: 30.08.2016		Request to condone the requirement of furnishing consumption certificate	

Decision: The Committee noted that the request from PRC has been sent to DIPP for deliberation in the Norms Committee meeting.

Case is deferred to 11.10.2016.

Harad
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

01/80/162/150/AMC7

Tele: 23007431

Fax: 23010481

Government of India

Ministry of Defence

Directorate of International cooperation

Room No. 431, Block 'B'

DRDO Bhawan

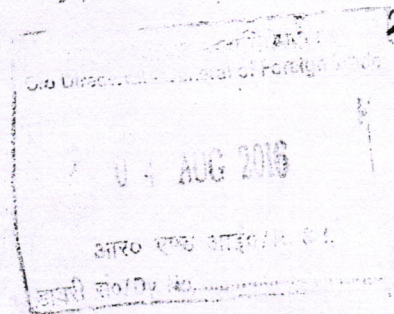
Rajaji Marg

New Delhi -110011

15
30/08/2016

DIC/SCOMET/4801/M/16

To
The Deputy Director General of Foreign Trade
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce & Industry,
Udyog Bhawan, New Delhi



22 July 2016

Ratification of norms in respect of Advance Authorisation No. 0310791484 dated 27.11.2014 issued under para 4.7 of HBP Vol.I to M/s Larsen & Toubro Ltd., Mumbai

Reference your OM No. 01/80/50/00616/AM-15/DES-I/906 dated 17th March 2015.

2. DRDO **recommends** the case for **Advance Authorisation** for import of Raw Materials & Components required for Low Voltage Power Supply Unit.

Meetul Kumar

(Dr Meetul Kumar)

Sc 'E'

Haradhan

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

26
30/8/2016

विकास आयुक्त का कार्यालय
(सूक्ष्म, लघु और मध्यम उद्यम)
सूक्ष्म लघु और मध्यम उद्यम मंत्रालय
(भारत सरकार)

निर्माण भवन, सातवीं मंजिल, मौलाना आजाद रोड,
नई दिल्ली-110 108



OFFICE OF THE DEVELOPMENT COMMISSIONER
(MICRO, SMALL & MEDIUM ENTERPRISES)
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES
GOVERNMENT OF INDIA

Nirman Bhawan, 7th Floor, Maulana Azad Road,
New Delhi - 110 108

Ph.EPABX - 23063800, 23063802, 23063803 FAX - (91-11) 23062315, 23061726, 23061068, e-mail - dcmsmehq@nb.nic.in

TL-12024/28/2016-GC and F-DCMSME-743

Date: 21.07.2016

Subject: Ratification of the norms in respect of advance authorization No. 3410041410 dated 29.7.2015, under Para 4.7 of HBP obtained by M/s NETAFIM IRRIGATION INDIA PVT. LTD. GUJARAT

Director General of Foreign Trade (DGFT), may please refer to its O.M No.01/80/050/10/061/AM17 /DES.I/33 dated 26.04.2016 forwarding advance authorization No.3410041410 dated 29.7.2015, issued to M/s Netafim Irrigation India Pvt. Ltd for ratification of the norms.

The application of M/s Netafim Irrigation India Pvt. Ltd. has been examined for the norms pertaining to Micro Irrigation Equipments Systems (Emitting pipe systems) Streamline 16100 2.10 L/H 0.30M 1000M Net weight 12.680 gms./Meter.

Taking cue from of C & PC vide OM No. 46011/55/2010-PC.II dt 25.10.2010, the norms for Micro Irrigation Equipments Systems (Emitting pipe systems) Streamline 16100, 2.10 L/H, 0.30M 1000M, Net weight 12.680 gms./Meter may be recommended as under:

Item to be Exported	Export quantity	Raw material recommended for Import.	Claimed import quantity	Recommended import quantity
Micro Irrigation Equipments (Emitting pipe systems) Streamline 16100 2.10 L/H 0.30M 1000M Net weight 12.680 gms./Meter	720000 Meter	HDPE Granules	8592 Kgs	8592 Kgs
		Master Batch	404 Kgs	364 Kgs
		Emitters (Drippers)	2448000 Nos.	2448000 Nos.

This issues with the approval of competent Authority.

Yours faithfully,

(H.S Bisht)

Director (Chemical)

Shri Hara Dhan Das,
Foreign Trade Development Officer,
R.No. 404, O/o Director General of Foreign Trade,
DES-I Section Udyog Bhawan, New Delhi

Hara

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

No.TL-12024/27/2016-GC&F-DC-MSME. 1730
O/o THE DEVELOPMENT COMMISSIONER(MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi
3rd July, 2015

OFFICE MEMORANDUM

Subject: Ratification of the norms in respect of advance authorization No. 0510396480 dated 02.12.2015, under Para 4.7 of HBP (Vol. I) obtained by M/s AGH Altech Pvt. Ltd.

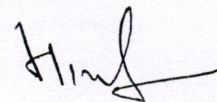
DGFT ref: F.No. 01/80/050/0061/AM17/DES.I/56 dated 26.04.2016

DGFT may refer above mentioned Office Memorandums requesting ratification of the norms for above mentioned advance licenses in respect of M/s AGH Altech Pvt. Ltd. The application of M/s AGH Altech Pvt. Ltd. has been examined. The norms for Cross Flow Fan already exist in SION Hand Book vide entry No. C-1938, wherein 896 grams of ABS/AS-30% GF Fiber has been allowed per unit of Cross Flow Fan. Relevant details of application is summarized as under:

Name of Export Item	Quantity in Numbers	Name of Import Item	Import quantity claimed per unit of Export Item.	Total Import quantity claimed in MT	Import quantity allowed per unit of Export Item as per SION.
Cross Flow Fan for Air conditioners Dia 97 MM	50,000	AS-30% GF Fiber	638.4 grams	31920.00	896 grams
Cross Flow Fan for Air conditioners Dia 107.6 MM	20,000	AS-30% GF Fiber	825.72 grams	16514.400	
Total	70,000	AS-30% GF Fiber	1464.12 grams	48434.40	

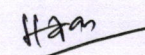
Import quantity of AS-30% GF Fiber per unit of Export item is well within the allowed quantity in SION Hand Book. In view of this, M/s AGH Altech Pvt. Ltd, may be allowed to import the quantity as claimed or allowed in SION, whichever is lower. Other items as components are claimed Net to Net.

This issue is with the approval of Competent Authority.



(H.S Bisht)
Director (Chemical)

Shri Haradhan Das,
Foreign Trade Development Officer,
O/o Director General of Foreign Trade,
DES I Section, Room No. 404
M/o Commerce and Industry,
Udyog Bhawan, New Delhi


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

$$(1+1)$$
$$\begin{array}{r} 81 \\ \hline 301816 \end{array}$$

July 18, 2016
 विदेश व्यापार महानिदेशक
 O/o Directorate General of Foreign Trade
 10 JUL 2016
 आर० एम्ड आई०/ R. & I.
 डायरी सं०/ Dy. No.

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

**L&T****MHPS**

81
30/8/16

L&T-MHPS Boilers Private Limited
(Formerly known as L&T-MHI Boilers Private Limited)
12/4 Delhi Mathura Road
Near Sarai Khwaja Chowk
Faridabad 121 003, Haryana, INDIA
Tel: +91 129 4291000
Fax: +91 129 4291222
www.Ltnrhps.com

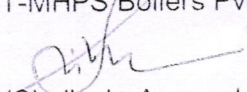
	End Plate , T- Piece Nozzle, Forged Y-Piece, Reducer , Spray Water Pipe , Support Plate, Forging, ERV Forging, Screw Plug, Transistion Piece, Half Coupling, Sockolet, Bird Screen, Welded screen, welded creep boss, Threaded creep Boss (SA 105, SA 182, SA 479, SA 336, SUS 420, IS 2062, INCONEL 600)	2838 Number	Net to Net
5	Fittings - Reducer, Elbow, Tee, Y-piece (SA 234)	666 Number	Net to Net

Export Product Weight : 2,444.7 MT

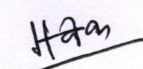
We request you to consider our case and arrange to send your recommendations for fixation of Adhoc norms to the office of Addl. DGFT, Mumbai.

Thanking you,

Yours faithfully,
For L&T-MHPS Boilers Pvt. Ltd.


(Shailesh Agrawal)

CC: Shri KK Tiwari,
Industrial Advisor,
Department of Heavy Industry
Room No. 476, Udyog Bhavan,
New Delhi-110001


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Registered Office: L&T House, N.M. Road, Ballard Estate, Mumbai 400 001 INDIA.
CIN: U29119MH2006PTC165102

A Joint Venture between Larsen & Toubro Limited and Mitsubishi Hitachi Power Systems Limited

81
30/8/16

44

Department of Heavy Industry
TSW (B) Section
File No 3/9/2014

Senar 35
2874/2/15
(A) 3-03
ST
Dated 25/3/2015

Ref: AA No 0310760909 L&T MHI Boilers

Export product: 2x660MW Steam Generator package, Chhabra Super Critical TPP.

Export weight is 16694 MT is to be incorporated in the AA.

Import:

SL No.	Items	Total Qty.MT (Including %wastage)
1	Pipes seamless(Carbon Steel)	1698(4%)
2	Pipes seamless(Alloy Steel)	1623(4%)
3	Seamless Steel tubes(Carbon Steel)	1140(3.5%)
4	Seamless Steel tubes(Carbon Steel)	1922(4%)
5	Stainless Steel Seamless tubes	538(4%)
6	Membrane fins	161(5%)
7	Steel Plates	30(5%)
8	Stainless Steel Plates,SA240,A240	47(5%)
23	Creusabro Steel plates	26(10%)
53	CS welded pipe	196(2%)
54	SS seam less pipe	8.66(2%)

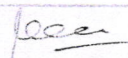
1000/25/16
25/3/2015

There are total 57 items .item 57-spares -as per policy.

Item 16 to 21 are welding consumables -as per C-1647.

Remaining items are with NIL wastage and accountability clause.

This has the approval of JS (RKS)

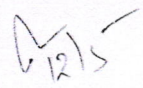

(K.K.Tiwari)
Industrial Adviser

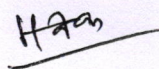
DyDGFT, DES-I

131

Smr BS

Han
25/3/14


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Subject: ratification of norms in respect of AA 0310806336 dated
18/07/2016

To: "haradhan.das@nic.in" <haradhan.das@nic.in>

Date: 08/28/16 10:26 AM

From: PARAB BS -EXT <bs.parab@power.alstom.com>

[Untitled].pdf (212kB)

Dear Sir

Attached letter is self –explanatory

Please arrange to do the needful

Thanks and regards

bsparab

CONFIDENTIALITY : This e-mail and any attachments are confidential and may be privileged. If you are not a named recipient, please notify the sender immediately and do not disclose the contents to another person, use it for any purpose or store or copy the information in any medium.

Handwritten initials

Handwritten signature
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

129
30/08/2016

GE Power India Limited
(formerly ALSTOM India Limited)
CIN-L74140MH1992PLC068379

26/08/2016

The International, V Floor
16 Marine Lines Cross Road No.1
Churchgate, Mumbai 400 020

T +91 022 66399255
F +91 022 66399259
www.alstomindiainvestorrelations.com

The Chairman
The Norms Committee-I
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Sub - Ratification of Advance Authorisation No.0310806336 dated 18/07/2016
RA File No.03/94/040/0303/AM17

Dear Sir

1. We have obtained an Advance Authorization No.0310806336 dated 18/07/2016 from the Office of The Additional Director General of Foreign Trade, Mumbai for **HP Piping & Fittings**. Attached Scanned Copies of Advance License, Appendix 4E, Drawing with Manufacturing Process Flow Diagram, Project Authority Certificate (PAC). The description of export product may be amended to read as pre-fabricated HP Piping Spool. (1)

Input (As per License)

Item No.1 = 666 MT
Item No.2 = 44 MT

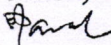
Net contents in Export Product (2)

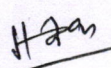
663 MT
44 MT

2. We intend to supply the item covered under this authorization to NTPC's Tanda Thermal Power Project, Stage II(2x660MW), as we are sub-contractor to Alstom Bharat Forge Power Pvt. Ltd. **This is Deemed Export supply.**
3. We would like to bring to your kind notice that the import items covered in the said authorization are only 2 items and the same are the **repeat item of Authorization No.0310795588 dated 28.04.2015**. A copy of the said authorization and a copy of Meeting No.08/15 dated 20/07/2015 in which Norms Committee has ratified the norms are also enclosed herewith. **The weight of the export product = 750 MT.** (3)
4. We therefore, request you to kindly take up our case in the Norms Committee for ratification of the authorization at the earliest.

Thanking you,

Yours faithfully,
For GE Power India Limited
(Formerly Alstom India Limited)


AUTHORISED SIGNATORY
Encl. as above


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Shri NK

29/8/16

Government of India

Ministry of Communications and Information Technology

Department of Electronics and Information Technology

Electronics Niketan, 6, CGO Complex

New Delhi-110003

Sl. No-307
39/08/2016

DES-I

02 MAY 2016

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 0510373913 dated 18.12.2013 for export of "Electric Board"

Reference is invited to DGFT I.D. No. 01/81/50/0034/AM15/DES-1/89 dated 24.04.2014 seeking comments of this Department on the above mentioned application of M/s. Precision Electronics Ltd. New Delhi "for export of " Electric Board ".

2. The FOB value of export is Rs. 13,266,000.00 (US\$ 214,700.00) and CIF value of Import is Rs 7,690,759.86 (US\$ 123,866.50)

3. The application has been examined in the Department of Electronics and Information Technology and the Department recommends the ratification of norms of advance licence as follows:

#	Sl. No.	Comments
1	2,3,7,9,12,13,14,15,16,17,18,19,20,21,22,23,24,25,26, 27,28,29,30,31,32,33,34,35,36,37,39,41,42,43,44,45,46, 47,48,49,50,51,52,53,54,55,56,58,59,60,61,62,63,64,65, 66,67,68, 69,70,71,72,73,74,75,76,77,80,81,82,83,84, 85,86,87,88,89,90,91,92,93,94,95,96,97,98, 99,100,101, 102,103,104,118,131,138,140	On net to net basis with accountability clause on nil wastage
2.	1,5,111,112,113,114,115,116,117,119,120, 121,122,123,124,125,126,127,1128,129,130, 132,133,134,135,136,137,139,141	As per Annexure 'A' Inclusive of defined wastage

(Asha Nangia)
Director

✓ Priya Ranjan, FTDO, DGFT, Udyog Bhavan, New Delhi

DIT U.O. No. 17(1)/2014-IPHW dated 19.4.2016

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Sl. No. 307
30/08/2016 235
Amesur 'H'

Sl. No.	ITHC Code	Import Item Name	UOM	Wastage allowed in %	Total recommended qty
1	85441920	WIRE 14# GREEN/YELLOW 105C600V,UL-1015 (PART NO. PMAS-N0901057-250)	Meter	2	994.5
4	85444220	CABLE 2X20# UNSHIELD 80C 300VUL-2509/2576BK/RD,(PART NO.UL-2509/2576BK/RD,(PART NO.PMAS-N0901058-511)	Meter	2	183.6
5	85441920	WIRE 22# BLUE 200C 600V UL-1213MIL-W-1678E (PART NO.PMAS-N0901057-153)	Meter	2	85.68
6	85444220	SOOW CABLE 90C 600V 5X2# (PARTNO. PMAS-N0901070-733)	Meter	2	116.28
8	85441920	WIRE 20# RED 200C 600V UL-1213MIL-W-16878E (PART NO. PMAS-N0901066-756)	Meter	2	51
10	73181500	BUSBAR 8X10 MODEL B (PARTNO.PMAS-N0901071-121)	Meter	2	1.53
11	73181500	BAS BAR 30X5 MM WITH THREADFOR MS SCREWS (PART NO. PMAS-N0901071-218)	Meter	2	8.262
38	85441920	WIRE 22# BLUE 105C 600V UL-1015 - (PARTNO. PMAS-N0901057-638)	Meter	2	15.3
40	85441920	35MM*2 STRD HOOK -UP WIRE WHITE SOOVUL1015 (PART NO.PMAS-N0901070-927)	Meter	2	15.3
57	85441920	NEOPRANE CABLE NO-614 6X14# 90C 600V (PART NO. PMAS-N0901058-220)	Meter	2	283.05
78	85441920	WIRE 20# YELLOW /GREEN 105C 600V UL-1015 (PART NO.PMAS-N0901067-144)	Meter	2	91.8
79	85441920	35MM*2 STRD HOOK-UP WIRE BLACK 600V UL1015 (PART , NO.PMAS-N0901071-024)	Meter	2	61.2
105	85441920	WIRE 22# YELLOW 200C 250V UL-1371 MIL-W-168(PARTNO,PMAS-N0901056-668)	Meter	2	12.24
106	85441920	WIRE 22# BLACK 105C600V UL-1015 (PART NO. PMAS-N0901066-465)	Meter	2	127.5
107	85441920	WIRE 12# GREEN /YELLOW 105C 600V UL-1015 (PART NO.PMAS-N0901066-368)	Meter	2	51
108	85441920	WIRE 14# BLUE 105C 600V UL-1015 (PARTNO. PMAS-N0901065-301)	Meter	2	204
109	85441920	WIRE 10# GREEN /YELLOW 105C600V UL-1015 (PARTNO. PMAS-N0901066-174)	Meter	2	51
110	85441920	WIRE 16# BLACK 105C 600V UL-1015 (PART NO.PMAS-N0901066-077)	Meter	2	145.86
111	85441920	WIRE 16# RED 105C 600VUL1015 (PART NO.PMAS-N0901065-980)	Meter	2	122.4
112	85441920	WIRE 22# BROWN 200C 600C UL-1213 MIL-W-1687 (PART NO. PMAS-N0901056-862)	Meter	2	85.68
113	85441920	WIRE 22# RED 200C 600V UL-1213 MIL-W-1687B/ (PART NO. PMAS-N0901065-883)	Meter	2	45.9
114	85441920	WIRE 14#BROWN 105C 600V UL-1015 (PARTNO. PMAS-N0901057-056)	Meter	2	2397
115	85441920	WIRE 22# RED 200C 250V UL -1371 MIL-W-1687B/(PARTNO. PMAS-N0901056-765)	Meter	2	801.72
116	85441920	WIRE 22# BROWN 105C 600V UL-1015 (PARTNO. PMAS-N0901056-959)	Meter	2	15.3
117	85441920	WIRE 10# WHITE 105C 600V UL-1015 (PARTNO. PMAS-N0901065-592)	Meter	2	102
119	85441920	WIRE6AWG 600V 105C UL1283 GNYEL (PART NO.PMAS-N0901065-495)	Meter	2	127.5
120	85441920	1283PVC (PART NO.PMAS-N0901064-913)	Meter	2	382.5

Haan

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Sl. No 307
30/08/2016

121	85441920	WIRE 8# BLACK 105C 600V UL-1028PVC (PART NO. PMAS-N0901065-01U)	Meter	2	573.24
122	85441920	WIRE 8# GREEN/YELLOW 105C 600VUL-1028 (PART NO. PMAS-N0901058-123)	Meter	2	309.06
123	85441920	WIRE 12# BLUE 105C 600V UL-1015 (PART NO. PMAS-N0901065-107)	Meter	2	127.5
124	85441920	WIRE 10# BLACK 105C 600V UL-1015 (PART NO. PMAS-N0901065-204)	Meter	2	56.1
125	85441920	3208-6 WIRE 8# BLUE 105C 600V UL-1028 PVC (PART NO. PMAS-N0901060-160)	Meter	2	99.45
126	85441920	WIRE 22# BLACK 200C 600VUL-1213 MIL-W-1687 (PART NO. PMAS-N0901065-786)	Meter	2	433.5
127	85441920	WIRE 14# WHITE 105C 600VUL1015 (PART NO. PMAS-N0901067-047)	Meter	2	51
128	85441920	WIRE 12# BROWN 105C 600V UL-1015 (PART NO. PMAS-N0901066-271)	Meter	2	112.2
129	85441920	WIRE 14# BLACK 105C 600V UL -1015 (PART NO. PMAS-N0901065-689)	Meter	2	204
130	85441920	WIRE 20# VIOLET 105C 600V UL-1015 (PMAS-N0901057-541)	Meter	2	1963.5
132	85441920	WIRE 20# WHITE 105C 600V UL-1015 (PART NO. PMAS-N0901057-444)	Meter	2	688.5
133	85441920	WIRE 20# BLACK 105C 600V UL-1015 (PART NO. PMAS-N0901066-950)	Meter	2	214.2
134	85441920	WIRE 20# RED 105C 600V UL-1015 (PART NO. PMAS-N0901066-853)	Meter	2	357
135	85441920	WIRE 8# BROWN 105C 600V (PART NO. PMAS-N0901080-257)	Meter	2	99.45
136	85441920	WIRE G/Y 35MMR (PART NO. PMAS-N0901070-830)	Meter	2	146.88
137	85441920	WIRE 22# RED 105C 600V UL-1015 (PART NO. PMAS-N0901066-859)	Meter	2	102
139	85441920	WIRE 14# GREEN/YELLOW 105C 600V UL-1015 (PART NO. PMAS-N0901066-562)	Meter	2	214.2
141	85444220	CABLE 3X8# UL-S00W 90C (PART NO. PMAS-N0901049-102)	Meter	2	123.93

Hga
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi